No. A-12011/1/2013-Ad.-II
Government of India
Ministry of Corporate Affairs

A'- Wing, 5th Floor, Shastri Bhawan,
Dr. Rajendra Prasad Road, New Delhi
Dated: 10th April, 2015

OFFICE ORDER

On the basis of selection in the Civil Services Examination (CSE), 2013 and subsequent allocation, to this Ministry, by DoPT’s OM No. 35015/12/2014-AIS-I dated 08.12.2014, the president is pleased to appoint Sh. Vivek to the Junior Times Scale (Group-A) (Pay Band-3, ₹15,600-39,100/- + Grade Pay of ₹5,400/-) of Indian Corporate Law Service (ICLS) w.e.f. 28.01.2015 (F.N.). Accordingly, his pay is here by fixed in terms of Rule 8 of CCS (Revised Pay) Rules, 2008, in the aforesaid pay band and grade pay with effective date as tabled below:

<table>
<thead>
<tr>
<th>S.No.</th>
<th>Name</th>
<th>CSE Roll No.</th>
<th>Rank in CSE (to determine position in JTS seniority list)</th>
<th>Category</th>
<th>Pay fixed in PB-3, ₹15,600-39,100/- + Grade Pay of ₹5,400/-</th>
<th>Date of effect</th>
</tr>
</thead>
<tbody>
<tr>
<td>1</td>
<td>Sh. Vivek</td>
<td>33632</td>
<td>1059</td>
<td>ST</td>
<td>₹15,600/- + ₹5,400/- = ₹21,000/-</td>
<td>28.01.2015</td>
</tr>
</tbody>
</table>

2. As per instructions of DoPT, the appointment is subject to following conditions:

   a) In case the enquiry as envisaged under Rule 20 of Civil Services Examination Rules is pending in his case, his appointment to a service will be subject to he being found suitable on the basis such enquiry as may be considered necessary by the Government having regard to his character and antecedents.

   b) If at any point in future, it is found that any certificate or document or testimonial or information furnished by him, having a bearing on his eligibility for this appointment, is not in order or any information/ facts having bearing on his eligibility have not been disclosed or misrepresented by him, then his appointment is liable to be cancelled forthwith, without prejudice to any other punitive action under the relevant rules.

3. The appointment is also subject to satisfaction of all terms and conditions as mentioned in the ‘Offer of Appointment’ issued by Ministry of Corporate Affairs to Sh. Vivek, the provisions of ICLS Rules, 2008 and other rules of the Competent Authorities on the subject.
4. The above pay fixation is subject to post audit and overpayments, if any, in the form of arrears or otherwise will be recovered from the officers subsequently.

(Rakesh Kumar)
Under Secretary to the Government of India
Tele/fax: 011-23383507

Copy to:

1. Sh. Vivek, Assistant Director undergoing training at IICA, ICLS Academy, Manesar.
2. The Secretary, DoPT, North Block, New Delhi (Kind Attn. Shri S.S. Shukla, US (AIS) in view of OM No. 35015/12/2014-AIS-I dated 08.12.2014.
3. The Secretary, UPSC w.r.t. their letter No. 1/3/2013 E.I (B) dated 18th November, 2013.
4. Cash Section (02 Copies), MCA.
5. Pay and Accounts Officer, Ministry of Corporate Affairs, New Delhi.
6. Director, ICLS Academy, IICA.
8. Service Book/Personal Files of Officer concerned.